

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 798/(MAH)/2017

CORAM:

Present: SHRI BHASKARA PANTULA
MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Dilip Mehta
Balaji V/s
Bharat Insultations (India) Pvt. Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

35 Munakshi Advocate
for
Respondent Mukherjee

Vinod Rao Counsel
for Petitioner

The Petitioner has been paid by order as
per consent Terms and therefore
it is prayed that the Petitioner
be allowed to withdraw the
Petition


11/12/17

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ORDER

T.C.P. No.798/I&BC/NCLT/MB/MAH/2017

1. The Learned Counsel of both the sides are present.
2. The Learned Counsel for the Petitioner has filed Consent Terms dated 16.11.2017. It is made part of the Order.
3. The Learned Counsel of Petitioner is seeking permission to Withdraw the Petition as the dues are settled. Granted.
4. The Petition is disposed of as Withdrawn. To be consigned to records.

Sd/-

11.12.2017

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BHASKARA PANTULA MOHAN

Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

AT MUMBAI

T.C.P.No. 789/(MAH)/ 2017

Under Insolvency and Bankruptcy Code, 2016

DILIP MEHTA

Adult, Indian Inhabitant
And proprietor of J Khushaldas & Co (SPD)
Mumbai having his office at
JK Chambers, 77 / 83, Nagdevi Street,
Mumbai - 400 003

...Petitioner

V/S

BALAJI INSULATIONS (INDIA) PVT LTD

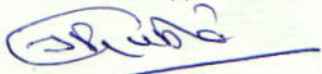
A Company incorporated under the
Indian Companies Act, 1956
having its registered office at
1 / A, Om Shiv Co-op Housing Society Ltd.,
G.B. Road, Manpada,
Thane (West) - 400 607

...Respondent

**CONSENT TERMS BETWEEN THE
PETITIONER AND THE RESPONDENT
COMPANY**

1. The Respondent Company, in spirit of compromise and without admission of liability, agrees to pay to the Petitioner a lump sum of Rs.80,000/- (Rupees Eighty Thousand Only) as full and final settlement of all claims of the Petitioner against the Respondent company as provided under law.
2. The Respondent shall pay the said amount of Rs. 80,000/-, at the time of tendering of this consent terms to the Hon'ble Tribunal, vide a demand draft, the particulars of which are as follows :-

FOR BALAJI INSULATIONS (I) PVT. LTD



MANAGING DIRECTOR

7

Amount of Demand Draft	Rs. 80,000 /-
Name of Payee	J. Khushaldas & Co.
Demand Draft No.	053317
Date of Demand Draft	30.10.2017
Drawee Bank and branch	TJSB Sahakari Bank Ltd Bank, 155 RMR Branch.

3. The Petitioner on receipt of the said sum of Rs. 80,000/- shall withdraw the above Company Petition unconditionally and there shall be no claims whatsoever made by the Petitioner against the Respondent Company.

Dated this 16th day of November, 2017



Dilip Mehta
(PETITIONER)

FOR BALAJI INSULATIONS (P) PVT. LTD

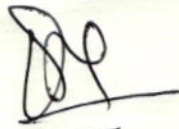


MANAGING DIRECTOR

Jagdish Gupta



(RESPONDENT)



Vivek Sharma
(Advocate for the Petitioner)



Meenakshi Gopalakrishnan
(Advocate for the Respondent)